

ITEM NO.40

COURT NO.16

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14868/2024

[Arising out of impugned final judgment and order dated 02-02-2023 in FAO No. 757/2017 passed by the High Court of Punjab & Haryana at Chandigarh]

SAVITA & ORS.

Petitioner(s)

VERSUS

AJAY & ORS.

Respondent(s)

Date : 11-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :Mr. Amit Sharma, AOR
Mr. Yuvraj Nangia, Adv.
Mr. Ravi Kumar, Adv.

For Respondent(s) : Mr. Gautam Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are of the considered view that the compensation needs to be enhanced to some extent.
2. Learned counsel to obtain instructions.
3. List the matter on 28.03.2025.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)